

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 23311 OF 2020

Between:

Pothuru Bhargav Naidu, S/o P. Venkateshwarlu, Aged 18years, Occ. Student, Rep by its natural Guardian his Mother Pothuru. Vijayalaxmi, W/o P. Venkateshwarlu 19-180/1, Warangal Road, VTC. Narsampet, Warangal District-506132.

.....PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal.
3. Convener, MBBS/BDS 2020, C/o Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana - 506 007.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus declaring the action of the Respondent No.2 in not allowing the Petitioner to upload application for counseling for admission into MBBS/BDS course for the Academic Year 2020-21 under Management Quota ('B'-Category, 'C'-Category/NRI), as being arbitrary, illegal, violative of Article 14, 21 and 300A of the Constitution of India and consequently direct the Respondent No.2 to allow the Petitioner to upload the application for counseling for admission

into MBBS/BDS course under Management Quota ('B'-Category, 'C'-Category/NRI) for the Academic Year 2020-21.

I.A.NO:1 OF 2020

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider and allow the petitioner to upload application in the online for counseling for admission into MBBS/BDS course under Management Quota (B-Category, C-Category/NRI) for the Academic Year 2020-21, during pendency of writ petition. Otherwise the Petitioner will be put to irreparable loss and injury.

Counsel for the Petitioner : SRI ANJANAYULU YADANABOYINA

Counsel for the Respondent No.1 : GP FOR MEDICAL HEALTH AND FAMILY WELFARE

Counsel for the Respondent Nos.2 & 3: SRI A.PRABHAKAR RAO, SC FOR KALOJI NARAYANA RAO

The Court made the following ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.23311 of 2020

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. L.Ram Singh, learned counsel appears for
Mr. Yadana Boyina Anjanayulu, learned counsel for
the petitioner.

Mr. P. Shravan Kumar Goud, learned Government
Pleader for Medical, Health and Family Welfare appears for
respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for
Kaloji Narayana Rao University of Health Sciences
(hereinafter referred to as 'the University') appears for
respondent Nos.2 and 3.

2. Learned counsel for the petitioner submits that on
account of efflux of time, the issue involved in the Writ
Petition has been rendered academic.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/- N. SRIHARI
ASSISTANT REGISTRAR

SECTION OFFICER

To

1. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to SRI ANJANAYULU YADANABOYINA, Advocate [OPUC]
3. One CC to One CC to SRI A.PRABHAKAR RAO, SC FOR KALOJI NARAYANA RAO (OPUC)
4. Two CD Copies

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HIGH COURT

DATED:18/10/2024

ORDER

WP.No.23311 of 2020



DISMISSING THE W.P

AS INFRUCTUOUS WITHOUT COSTS.

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29/10/24*